

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 29/82-ALC4/2011 MEETING DATE : 18.10.2011

The Meeting No.29/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 18.10.2011 was actually held on 25.10.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri M. Mitra, Dy. DCGI, Office of DCGI
2. Shri Pramod Bharti, Asstt. Director, DC(MSME)
3. Shri Jasbir Singh, Consultant, Department of C&PC
4. Shri D.N. Mathur, Consultant, Department of Pharmaceuticals
5. Shri D. Dwarkanath, Dy. DGFT
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.28/82 dated 01.10.2011 were ratified by the Committee.

Case No.B-317	M/S Granules India Ltd.
Norms Committee Meeting No.29/AM12	F.No.01/82/050/00779/AM11/DES-III
Meeting Date:18.10.2011	RA F.No.09/24/040/00243/AM06
Adv.Lic.No.0910024280 dated 13.10.2005	
Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP for regularization purpose only as per details below or as applied by the firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pamabrom USP	1 Kg.	1.	Theophylline	1.25 kg
		2.	Acetic Acid	6.25 kg
		3.	Bromine	1.45 kg
		4.	C S Flakes	0.416 kg
		5.	2-Amino-2-Methyl-1-Propanol	0.5883 kg
		6.	Activated Carbon	0.1667 kg
		7.	Acetone	0.8333 kg
		8.	Isopropyl Alcohol	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-318	M/S Lupin Ltd
Norms Committee Meeting No.29/AM12	F.No.01/82/050/00509/AM11/DES-III
Meeting Date:18.10.2011	RA F.No.03/95/040/00177/AM11

Adv.Lic.No.0310577817 dated 08.06.2010	
Committee decided to call the firm for personal hearing on 15.11.2011. Accordingly, case was deferred for 15.11.2011.	

Case No.B-319	M/S Lupin Ltd
Norms Committee Meeting No.29/AM12	F.No.01/82/050/01364/AM11/DES-III F.No.01/82/050/01652/AM11/DES-III
Meeting Date:18.10.2011	RA F.No.03/95/040/00777/AM11 RA F.No.03/95/040/00715/AM11
Adv.Lic.No.0310607934 dated 27.12.2010 Adv.Lic.No.0310606750 dated 16.12.2010	
Committee considered case as per agenda and decided to call the firm alongwith production and consumption data certified by Central Excise Authority on 15.11.2011. Accordingly, case was deferred for 15.11.2011.	

Case No.B-320	M/S Cadila Healthcare Ltd.			
Norms Committee Meeting No.29/AM12	F.No.01/82/050/01518/AM11/DES-III			
Meeting Date:18.10.2011	RA F.No.08/24/040/00304/AM11			
Adv.Lic.No.0810095478 dated 12.01.2011				
Committee considered case as per agenda and in light of Master Batch Formula now furnished by the firm and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metformin tablets 1000 mg	1 Million	1.	Metformin Hcl	1020.00 kg
		2.	Povidone K 30	40.00 kg
		3.	Microcrystalline Cellulose(Avicel PH 101)	45.00 kg
		4.	Microcrystalline Cellulose(Avicel PH 102)	40.00 kg
		5.	Magnesium Stearate	3.00 kg
		6.	Hypermellose	9.00 kg kg
		7.	Bottles and Caps at Sl.No.7 to 12	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-321	M/S Lake Chemicals Pvt. Ltd.
Norms Committee Meeting No.29/AM12	F.No.01/82/050/01217/AM11/DES-III
Meeting Date:18.10.2011	RA F.No.07/24/040/00283/AM11
Adv.Lic.No.0710074995 dated 22.10.2010	
Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 15.11.2011.	

Case No.B-322	M/S Euromed Health Pvt. Ltd.
Norms Committee Meeting No.29/AM12	F.No.01/82/050/00712/AM11/DES-III
Meeting Date:18.10.2011	RA F.No.35/24/040/00018/AM11
Adv.Lic.No.3510030697 dated 21.06.2010	
Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 15.11.2011.	

Case No.B-323	M/S Emcure Pharma Ltd.			
Norms Committee Meeting No.29/AM12	F.No.01/82/050/00441/AM12/DES-III			
Meeting Date:18.10.2011	RA F.No.31/83/040/00060/AM12			
Adv.Lic.No.3110048883 dated 27.06.2011				
Committee considered case as per agenda and in light of earlier decision taken in 28/AM12 meeting held on 11.10.2011 and in consultation with technical authority present in meeting, decided to revise the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ciprofloxacin Tablet USP 500 mg	1 No.	1.	Ciprofloxacin Hcl	566.10 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-324	M/S Lupin Ltd
Norms Committee Meeting No.29/AM12	F.No.01/82/050/01186/AM11/DES-III
Meeting Date:18.10.2011	RA F.No.03/95/040/00628/AM11
Adv.Lic.No.0310602565 dated 23.11.2010	
Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benazepril Hcl USP	1 kg	1.	3S-Amino-1-N-Terbutoxycarbonyl (S Amine)	0.817 kg
		2.	Caustic Soda	1.311 kg
		3.	Methylene Chloride	6.914 kg
		4.	N-Methyl Morpholine	0.570 kg
		5.	R-Ethyl-2-Hydroxy-4-Phenyl-Butanoate	0.711 kg
		6.	4-Nitro Benzene Sulfonyl Chloride	0.828 kg
		7.	Isopropyl Ether	4.30 kg
		8.	Activated Carbon	0.136 kg

		9.	Triethylamine	0.48 kg
		10.	Toluene	0.80 kg
		11.	Ethyl Acetate	6.56 kg
		12.	Sodium Carbonate	0.20 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-325	M/S Beloorbayir Biotech Ltd.															
Norms Committee Meeting No.29/AM12	F.No.01/82/050/00719/AM10/DES-III															
Meeting Date:18.10.2011	RA F.No.07/24/040/00223/AM10															
Adv.Lic.No.0710067058 dated 17.09.2009																
Committee considered case as per agenda. Shri B.G. Baiy, Managing Director of the company appeared before the Committee for personal hearing and explained the case. He informed the Committee that his export product is not a drug formulation, but it is nutraceutical supplement and therefore they have not obtained Drug Manufacturing Licence. He further informed that he has been issued a Certificate from the local Health Authority in this regard. After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to ratify norms for regularization purpose under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-																
<table><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td>Chondroitin Sulphate Sodium 200 mg Tablet containing 200 mg Chondrotin Sulphate Sodium</td><td>1 Million</td><td>1.</td><td>Chondroitin Sulphate</td><td>200 kg</td></tr><tr><td>Chondroitin Sulphate Sodium 100 mg Capsule containing 100 mg Chondrotin Sulphate Sodium</td><td>1 Million</td><td>1.</td><td>Chondroitin Sulphate</td><td>100 kg</td></tr></table>		Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Chondroitin Sulphate Sodium 200 mg Tablet containing 200 mg Chondrotin Sulphate Sodium	1 Million	1.	Chondroitin Sulphate	200 kg	Chondroitin Sulphate Sodium 100 mg Capsule containing 100 mg Chondrotin Sulphate Sodium	1 Million	1.	Chondroitin Sulphate	100 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Chondroitin Sulphate Sodium 200 mg Tablet containing 200 mg Chondrotin Sulphate Sodium	1 Million	1.	Chondroitin Sulphate	200 kg												
Chondroitin Sulphate Sodium 100 mg Capsule containing 100 mg Chondrotin Sulphate Sodium	1 Million	1.	Chondroitin Sulphate	100 kg												
RA concerned may take further necessary action as per above decision of NC.																

Case No.B-326	M/S Vasudha Pharma Ltd.
Norms Committee Meeting No.29/AM12	F.No.01/82/050/00842/AM11/DES-III F.No.01/82/050/00137/AM10/DES-III
Meeting Date:18.10.2011	RA F.No.09/24/040/00099/AM11 RA F.No.09/24/040/00055/AM10
Adv.Lic.No.0910042651 dated 08.07.2010 Adv.Lic.No.0910038020 dated 28.05.2009	
Committee decided to defer case for 15.11.2011 for comments of Department of C&PC.	

Case No.C-68	M/S Ind-Swift Laboratories Ltd.
Norms Committee Meeting No.29/AM12	F.No.01/82/162/00594/AM11/DES-III

Meeting Date:18.10.2011	
Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.	

Case No.C-69	M/S Bliss GVS Pharma Ltd.
Norms Committee Meeting No.29/AM12	F.No.01/82/162/01192/AM10/DES-III
Meeting Date:18.10.2011	
Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals and DCGI.	

Case No.C-70	M/S Reliance Industries Ltd.			
Norms Committee Meeting No.29/AM12	F.No.01/82/162/01122/AM11/DES-III			
Meeting Date:18.10.2011				
Committee considered case as per agenda and noted that Chemexcil, Mumbai has informed that as per the records available, there are no manufacturer for the export product Acrylonitrile. It was, therefore, in light of written comments forwarded by Department of C&PC (Petrochemicals Division) vide their O.M. No.46011/91/2008-PC.II dated 12.10.2011 and in consultation with technical authority present in meeting, decided to fix new SION for the export product Acrylonitrile as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acrylonitrile	1 MT.	1.	Propylene	1.0284 MT
		2.	Ammonia	0.52 MT
Necessary Public Notice may be issued after approval of DG for publication of SION.				

1	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Rejected
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	
	Decision :Withdrawn as the case has already been rejected by NC in 26/82 meeting held on 27.09.2011.			

2	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:15.11.2011
	Decision :Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
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	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

5	Case No.:15/22/82-ALC4/2010	Party Name:SUNWAYS LABORATORIES PVT. LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00668/AM11/	RLA File :03/95/040/00140/AM11/	Lic.No/Date:0310576643 31.05.2010	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:38/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01386/AM11/	RLA File :09/24/040/00029/AM11/	Lic.No/Date:0910042383 17.06.2010	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:67/22/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00720/AM11/	RLA File :03/95/040/00210/AM11/	Lic.No/Date:0310581119 29.06.2010	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:28/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00846/AM11/	RLA File :09/24/040/00397/AM10/	Lic.No/Date:0910042652 08.07.2010	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:11/29/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Approved
	HQ File :01/82/050/00810/AM12/	RLA File :03/94/040/00271/AM11/	Lic.No/Date:0310582927 12.07.2010	

Decision : Committee considered the case as per agenda and in light of earlier decision taken in 39/82 meeting held on 28.12.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Niclosamide Piperazine Salt	1kg.	1.	Salicylic acid	0.65kg
		2.	Triethylamine	0.26kg
		3.	Piperazine Anhydrous	0.13kg
		4.	Thionyl chloride	0.20kg
		5.	IPA	0.30kg

RA concerned may take further necessary action as per above decision of Norms Committee.

10	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

11	Case No.:4/21/82-ALC4/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM11/	RLA File :03/94/040/00440/AM11/	Lic.No/Date:0310587202 12.08.2010	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

12	Case No.:15/31/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:57/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01405/AM11/	RLA File :03/95/040/00382/AM11/	Lic.No/Date:0310589551 26.08.2010	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:32/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred

	HQ File :01/82/050/00800/AM11/	RLA File :09/24/040/00211/AM11/	Lic.No/Date:0910043338 31.08.2010	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:43/31/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00968/AM11/	RLA File :03/95/040/00341/AM11/	Lic.No/Date:0310593360 22.09.2010	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:20/39/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01101/AM11/	RLA File :03/95/040/00321/AM11/	Lic.No/Date:0310593366 22.09.2010	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Defer Date: 15.11.2011
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/198/2010-PI-(Norms) dated 15.04.2011, decided to call for the following information from the firm:-			
	1. Stepwise chemical reaction showing Mol. Weight of each reactant and output product. 2. % yield on molar basis for each step. 3. Material balance for entire process. 4. Requirement and recovery of solvents of each step of manufacturing process. 5. End use of the export product. Accordingly, case was deferred for 15.11.2011.			

18	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:08.11.2011
	Decision :Committee decided to call the firm for personal hearing on 08.11.2011. Accordingly, the case was deferred for 08.11.2011.			

19	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877	Defer

			11.10.2010	Date:08.11.2011
	Decision :Committee decided to call the firm for personal hearing on 08.11.2011. Accordingly, case was deferred for 08.11.2011.			
20	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:08.11.2011
	Decision :Committee decided to call the firm for personal hearing on 08.11.2011. Accordingly, case was deferred for 08.11.2011.			
21	Case No.:124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			
22	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:08.11.2011
	Decision :Committee decided to call the firm for personal hearing on 08.11.2011. Accordingly, case was deferred for 08.11.2011.			
23	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			
24	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			
25	Case No.:5/40/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01204/AM11/	RLA File :34/24/040/00214/AM11/	Lic.No/Date:3410028630 22.11.2010	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

26	Case No.:59/40/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01258/AM11/	RLA File :09/24/040/00324/AM11/	Lic.No/Date:0910044428 24.11.2010	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

27	Case No.:64/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01263/AM11/	RLA File :09/24/040/00416/AM11/	Lic.No/Date:0910044737 16.12.2010	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

28	Case No.:5/41/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01353/AM11/	RLA File :09/24/040/00415/AM11/	Lic.No/Date:0910044855 22.12.2010	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

29	Case No.:12/42/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01459/AM11/	RLA File :09/24/040/00423/AM11/	Lic.No/Date:0910045104 11.01.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:14/42/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01461/AM11/	RLA File :05/24/040/00334/AM11/	Lic.No/Date:0510281231 11.01.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

31	Case No.:44/48/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01687/AM11/	RLA File :22/24/040/00082/AM11/	Lic.No/Date:2210010840 12.01.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:50/48/82-ALC4/2010	Party Name:SVR LABORATORIES PRIVATE	Meet No/Date:29/82-ALC4/2011	Status:Case
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		LIMITED	18.10.2011	Deferred
	HQ File :01/82/050/01693/AM11/	RLA File :09/24/040/00523/AM11/	Lic.No/Date:0910045599 18.02.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

33	Case No.:73/48/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01716/AM11/	RLA File :09/24/040/00535/AM11/	Lic.No/Date:0910045717 25.02.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:37/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01754/AM11/	RLA File :09/24/040/00074/AM11/	Lic.No/Date:0910045777 03.03.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:7/52/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/01776/AM11/	RLA File :34/24/040/00326/AM11/	Lic.No/Date:3410029603 14.03.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:8/2/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Approved
	HQ File :01/82/050/01798/AM11/	RLA File :09/24/040/00254/AM11/	Lic.No/Date:0910045963 18.03.2011	
	Decision :Withdrawn as the case has already been approved by NC in 27/82 meeting held on 04.10.2011.			

37	Case No.:4/13/85-ALC3/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/85/050/00063/AM12/	RLA File :04/24/040/00004/AM12/	Lic.No/Date:0410124121 16.05.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

38	Case No.:19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974	Defer

		02.06.2011	Date:15.11.2011
Decision :Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 15.11.2011.			

39	Case No.:12/19/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00526/AM12/	RLA File :31/83/040/00047/AM12/	Lic.No/Date:3110048658 15.06.2011	Defer Date:15.11.2011
	Decision :Committee considered case as per agenda and observed that Department of C&PV vide their letter No.14010/122/2011-Ch.II dated 17.10.2011 has called for the following information from the firm:- 1. Stagewise % yield obtained in each step supported with authentic technical literature on molecular weight basis in respect of each reactant. 2. Authentic/Printed technical literature in support of yield on quantity of items applied for import. 3. Details of isomers/by products formed during the process and their recovery in terms of quantity and value. 4. Details of solvents charged during the process, quantity recovered and loss in process and recovery. 5. Specifications/details of ethylamine catalyst. Accordingly, it was decided to remind the firm to furnish the above information. The case was deferred for 15.11.2011.			

40	Case No.:36/14/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00427/AM12/	RLA File :04/24/040/00069/AM12/	Lic.No/Date:0410125143 20.06.2011	Defer Date:15.11.2011
	Decision :Committee considered case as per agenda and decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 15.11.2011.			

41	Case No.:29/19/82-ALC4/2011	Party Name:CHIRAG ENTERPRISE	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Approved									
	HQ File :01/82/050/00543/AM12/	RLA File :24/24/040/00001/AM12/	Lic.No/Date:2410032571 29.06.2011										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 26/82 meeting held on 27.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Regenerated Methyl Methacrylate Monomer (Purity 95 ± 1%)</td><td>1 kg</td><td>1.</td><td>Acrylic Plastic Sheet & Cut thereof/Acrylic Strips (ITC HS Code No.39205111)</td><td>1.10 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	import items	Qty. allowed	Regenerated Methyl Methacrylate Monomer (Purity 95 ± 1%)	1 kg	1.	Acrylic Plastic Sheet & Cut thereof/Acrylic Strips (ITC HS Code No.39205111)
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed									
Regenerated Methyl Methacrylate Monomer (Purity 95 ± 1%)	1 kg	1.	Acrylic Plastic Sheet & Cut thereof/Acrylic Strips (ITC HS Code No.39205111)	1.10 kg									

42	Case No.:29/21/82-ALC4/2011	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Approved
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HQ File :01/82/050/00611/AM12/	RLA File :09/24/040/00133/AM12/	Lic.No/Date:0910047479 05.07.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/12 meeting held on 19.07.2011 and 24/12 meeting held on 13.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3Bis(4 Hydroxy Phenyl) Phthalimidine (PPBP)	1 Kg.	1.	Phthalic Anhydride	0.927 kg
		2.	Phenol	1.145 kg
		3.	Zinc Chloride	0.546 kg
		4.	Aniline	0.800 kg
		5.	Methanol	2.200 kg
		6.	Activated Carbon	0.483 kg
RA concerned may take further necessary action as per above decision of NC.				

43

Case No.:57/21/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Approved	
HQ File :01/82/050/00639/AM12/	RLA File :22/24/040/00027/AM12/	Lic.No/Date:2210011603 06.07.2011		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin	1 Kg.	1.	Erythromycin Oxime Base	1.988 kg
		2.	2-Ethoxy Propene	0.686 kg
		3.	Methylene Dichloride	8.836 kg
		4.	Methanol	7.157 kg
		5.	Toluene	6.362 kg
		6.	Acetone	4.95 kg
RA concerned may take further necessary action as per above decision of NC.				

44	Case No.:61/21/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00643/AM12/	RLA File :34/24/040/00060/AM12/	Lic.No/Date:3410030897 11.07.2011	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:1/23/82-ALC4/2011	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
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HQ File :01/82/050/00653/AM12/	RLA File :03/95/040/00264/AM12/	Lic.No/Date:0310642543 15.07.2011	Defer Date: 15.11.2011
Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

46	Case No.:10/26/82-ALC4/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Approved									
	HQ File :01/82/050/00693/AM12/	RLA File :03/94/040/00254/AM12/	Lic.No/Date:0310642433 15.07.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/106/2011-Ch.II dated 04.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Anethole (Pure)</td><td>1 Kg.</td><td>1.</td><td>Benzene, 1-Methoxy-4-(1-Propenyl)-(E)</td><td>1.03 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Anethole (Pure)	1 Kg.	1.	Benzene, 1-Methoxy-4-(1-Propenyl)-(E)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Anethole (Pure)	1 Kg.	1.	Benzene, 1-Methoxy-4-(1-Propenyl)-(E)	1.03 kg									
RA concerned may take further necessary action as per above decision of NC.													

47	Case No.:5/23/82-ALC4/2011	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00657/AM12/	RLA File :03/95/040/00297/AM12/	Lic.No/Date:0310643130 19.07.2011	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:3/23/82-ALC4/2011	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00655/AM12/	RLA File :03/95/040/00033/AM12/	Lic.No/Date:0310644166 25.07.2011	Defer Date: 15.11.2011
	Decision :Committee considered case as per agenda and observed that production and consumption data certified by Central Excise Authority has been received. It was, therefore, decided to forward a copy of consumption data to Department of C&PC for their comments. Accordingly, case was deferred for 15.11.2011.			

49	Case No.:42/19/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00556/AM12/	RLA File :31/83/040/00080/AM12/	Lic.No/Date:3110049430 26.07.2011	Defer Date: 15.11.2011
	Decision :Committee decided to defer case for 15.11.2011 for comments of Department of C&PC.			

50	Case No.:45/19/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00559/AM12/	RLA File :31/83/040/00081/AM12/	Lic.No/Date:3110049481	Defer Date: 15.11.2011

27.07.2011

Decision : Committee decided to defer case for 15.11.2011 for comments of Department of C&PC.

51	Case No.:46/19/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00560/AM12/	RLA File :31/83/040/00085/AM12/	Lic.No/Date:3110049482 27.07.2011	Defer Date:15.11.2011
	Decision : Committee considered case as per agenda and observed that Department of C&PV vide their letter No.14010/122/2011-Ch.II dated 17.10.2011 has called for the following information from the firm:- 1. Stagewise % yield obtained in each step supported with authentic technical literature on molecular weight basis in respect of each reactant. 2. Authentic/Printed technical literature in support of yield on quantity of items applied for import. 3. Details of isomers/by products formed during the process and their recovery in terms of quantity and value. 4. Details of solvents charged during the process, quantity recovered and loss in process and recovery. 5. Specifications/details of ethylamine catalyst. Accordingly, it was decided to remind the firm to furnish the above information. The case was deferred for 15.11.2011.			

52	Case No.:4/29/82-ALC4/2011	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00803/AM12/	RLA File :03/94/040/00814/AM11/	Lic.No/Date:0310644792 27.07.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of C&PC.			

53	Case No.:11/25/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00678/AM12/	RLA File :05/23/040/00123/AM12/	Lic.No/Date:0510298263 01.08.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

54	Case No.:9/25/82-ALC4/2011	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Approved												
	HQ File :01/82/050/00676/AM12/	RLA File :08/24/040/00103/AM12/	Lic.No/Date:0810102096 03.08.2011													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/67/2008-Ch.II dated 12.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Orthanillic Acid</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Crude Orthanillic Acid</td><td>1.100 kg</td></tr> <tr> <td>2.</td><td>Soda Ash</td><td>0.382 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Orthanillic Acid	1 Kg.	1.	Crude Orthanillic Acid	1.100 kg	2.	Soda Ash
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Orthanillic Acid	1 Kg.	1.	Crude Orthanillic Acid	1.100 kg												
		2.	Soda Ash	0.382 kg												

RA concerned may take further necessary action as per above decision of NC.

55	Case No.:12/25/82-ALC4/2011	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00679/AM12/	RLA File :08/24/040/00107/AM12/	Lic.No/Date:0810102095 03.08.2011	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of C&PC.			

56	Case No.:20/29/82-ALC4/2011	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00819/AM12/	RLA File :03/94/040/00413/AM12/	Lic.No/Date:0310646512 04.08.2011	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:13/25/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of DC(MSME).			

58	Case No.:2/25/82-ALC4/2011	Party Name:RUPA ORGANICS PVT. LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00669/AM12/	RLA File :03/95/040/00341/AM12/	Lic.No/Date:0310647067 08.08.2011	Defer Date: 15.11.2011
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/108/2011-CH.II dated 22.09.2011 has called for the following information from the firm:- 1. Stagewise % yield on molecular weight basis alongwith justification supported with authentic/printed technical literature in support of % yield or norms applied for import. 2. Complete material balance and composition of export item. 3. Production of export item for the past two years and corresponding consumption of each input duly certified by CA. 4. Photo copy of earlier norms fixed by DGFT for the same export item in the recent past. It was, therefore, decided to remind the firm to furnish the above information/documents. Accordingly, case was deferred for 15.11.2011.			

59	Case No.:16/25/82-ALC4/2011	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00683/AM12/	RLA File :05/24/040/00154/AM12/	Lic.No/Date:0510299727 17.08.2011	Defer Date: 15.11.2011

Decision : Committee decided to defer case for 15.11.2011 for comments of Department of C&PC (Petrochemicals Division).

60	Case No.:14/29/82-ALC4/2011	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00813/AM12/	RLA File :03/95/040/00077/AM12/	Lic.No/Date:0310649486 19.08.2011	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

61	Case No.:22/29/82-ALC4/2011	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Approved									
	HQ File :01/82/050/00821/AM12/	RLA File :03/94/040/00427/AM12/	Lic.No/Date:0310649842 23.08.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/75/2004-Ch.III dated 14.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-Piperidino Ethanol</td><td>1 Kg.</td><td>1.</td><td>Piperidine</td><td>0.694 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Piperidino Ethanol	1 Kg.	1.	Piperidine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2-Piperidino Ethanol	1 Kg.	1.	Piperidine	0.694 kg									
RA concerned may take further necessary action as per above decision of NC.													

62	Case No.:9/23/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00661/AM12/	RLA File :03/95/040/00193/AM12/	Lic.No/Date:0310650093 24.08.2011	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of C&PC (Petrochemicals Division).			

63	Case No.:21/29/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00820/AM12/	RLA File :03/94/040/00467/AM12/	Lic.No/Date:0310650671 26.08.2011	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of C&PC.			

64	Case No.:16/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00815/AM12/	RLA File :03/94/040/00501/AM12/	Lic.No/Date:0310651860 06.09.2011	Defer Date: 15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

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Case No.:23/29/82-ALC4/2011	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Approved																
HQ File :01/82/050/00822/AM12/	RLA File :03/94/040/00500/AM12/	Lic.No/Date:0310651888 06.09.2011																	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/23/2007-Ch.II dated 11.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">N-Methyl Morpholine Oxide-50%</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Morpholine</td><td>0.391 kg</td></tr><tr><td>2.</td><td>Hydrogen Peroxide (50%)</td><td>0.302 kg</td></tr><tr><td>3.</td><td>Formic Acid</td><td>0.207 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	N-Methyl Morpholine Oxide-50%	1 Kg.	1.	Morpholine	0.391 kg	2.	Hydrogen Peroxide (50%)	0.302 kg	3.	Formic Acid	0.207 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
N-Methyl Morpholine Oxide-50%	1 Kg.	1.	Morpholine	0.391 kg															
		2.	Hydrogen Peroxide (50%)	0.302 kg															
		3.	Formic Acid	0.207 kg															
RA concerned may take further necessary action as per above decision of NC.																			

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Case No.:2/29/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Approved	
HQ File :01/82/050/00801/AM12/	RLA File :09/24/040/00226/AM12/	Lic.No/Date:0910048648 07.09.2011		
Decision : Committee considered the case as per agenda and in light of earlier decision taken in 14/82 meeting held on 06.07.2010 and in consultation with Technical Authority present in the meeting decided to ratify the norms as per details below:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cyclopentadecanolide (Recrystallised)	1 Kg.	1.	Cyclopentadecanolide (technical grade) (purity NMT 98.5%)	1.075 kg
		2.	Methanol	2.00 kg
RA Concerned may take further necessary action as per above decision of NC.				

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Case No.:5/25/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Approved	
HQ File :01/82/050/00672/AM12/	RLA File :03/94/040/00422/AM12/	Lic.No/Date:0310652480 08.09.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/82/2011-Ch.II dated 13.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dimethyl Sulphate	1 Kg.	1.	Methanol	0.561 kg
		2.	Unrefined Sulphur	0.279 kg
		3.	Alumina Catalyst	0.0002 kg
RA concerned may take further necessary action as per above decision of NC.				

68

Case No.:3/29/82-ALC4/2011		Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD		Meet No/Date:29/82-ALC4/2011 18.10.2011		Status:Case Approved	
HQ File :01/82/050/00802/AM12/		RLA File :04/24/040/00172/AM12/		Lic.No/Date:0410128104 15.09.2011			
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Gabapentin Capsules 300 mg		1 No.	1.	Gabapentin USP	300 mg		
			2.	Corn Starch NF (Unipure F)	30 mg		
			3.	Mannitol USP	39 mg		
			4.	Talc USP	30 mg		
			5.	Capsule # 1 Empty Gelatin	As per packing policy		
RA concerned may take further necessary action as per above decision of NC.							

69	Case No.:9/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00808/AM12/	RLA File :03/94/040/00519/AM12/	Lic.No/Date:0310653828 15.09.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

70	Case No.:10/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00809/AM12/	RLA File :03/94/040/00526/AM12/	Lic.No/Date:0310653874 15.09.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

71	Case No.:13/29/82-ALC4/2011	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Approved																		
	HQ File :01/82/050/00812/AM12/	RLA File :03/95/040/00298/AM12/	Lic.No/Date:0310654118 16.09.2011																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2010-PI-(Norms) dated 13.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																					
	<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="4">Lisinopril Dihydrate</td><td rowspan="4">1 KG.</td><td>1.</td><td>N-6 Trifluoro Acetyl Lysine (TFAL)</td><td>1.231 kg</td></tr><tr><td>2.</td><td>Potassium Carbonate</td><td>0.789 kg</td></tr><tr><td>3.</td><td>Benzyl Chloroformate</td><td>1.30 kg</td></tr><tr><td>4.</td><td>Toluene</td><td>1.55 kg</td></tr></table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Lisinopril Dihydrate	1 KG.	1.	N-6 Trifluoro Acetyl Lysine (TFAL)	1.231 kg	2.	Potassium Carbonate	0.789 kg	3.	Benzyl Chloroformate	1.30 kg	4.	Toluene
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																		
Lisinopril Dihydrate	1 KG.	1.	N-6 Trifluoro Acetyl Lysine (TFAL)	1.231 kg																		
		2.	Potassium Carbonate	0.789 kg																		
		3.	Benzyl Chloroformate	1.30 kg																		
		4.	Toluene	1.55 kg																		

		5.	Ethyl Acetate	4.25 kg
		6.	N-Hexane	1.45 kg
		7.	L-Proline Benzyl Ester Hcl (PROL)	1.266 kg
		8.	Triethylamine	0.536 kg
		9.	Pivaloyl Chloride	0.584 kg
		10.	Methanol	6.34 kg
		11.	Raney Nickle Catalyst	0.100 kg
		12.	Methylene Dichloride	3.49 kg
		13.	Ethyl-2-Oxo-4-Phenylbutyrate [Alpha Kito Ester (AKE)]	0.85 kg
		14.	Iso Propyl Alcohol	1.92 kg
		15.	Activated Carbon	0.060 kg
	RA concerned may take further necessary action as per above decision of NC.			

72	Case No.:7/29/82-ALC4/2011	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00806/AM12/	RLA File :05/24/040/00208/AM12/	Lic.No/Date:0510302892 19.09.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

73	Case No.:15/29/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Approved									
	HQ File :01/82/050/00814/AM12/	RLA File :03/94/040/00523/AM12/	Lic.No/Date:0310654545 19.09.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/152/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Amiodarone Hcl</td><td>1 KG.</td><td>1.</td><td>2-Butyl-3-(3,5-Diiodo-4-Hydroxybenzoyl) Benzofuran</td><td>1.04 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Amiodarone Hcl	1 KG.	1.	2-Butyl-3-(3,5-Diiodo-4-Hydroxybenzoyl) Benzofuran
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Amiodarone Hcl	1 KG.	1.	2-Butyl-3-(3,5-Diiodo-4-Hydroxybenzoyl) Benzofuran	1.04 kg									
RA concerned may take further necessary action as per above decision of NC.													

74	Case No.:5/29/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00804/AM12/	RLA File :05/24/040/00210/AM12/	Lic.No/Date:0510303168 20.09.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

75	Case No.:6/29/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:29/82-ALC4/2011	Status:Case
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			18.10.2011	Deferred
	HQ File :01/82/050/00805/AM12/	RLA File :05/24/040/00198/AM12/	Lic.No/Date:0510303163 20.09.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

76	Case No.:17/29/82-ALC4/2011		Party Name:IPCA LABORATORIES LIMITED		Meet No/Date:29/82-ALC4/2011 18.10.2011		Status:Case Approved	
	HQ File :01/82/050/00816/AM12/		RLA File :03/94/040/00525/AM12/		Lic.No/Date:0310654705 20.09.2011			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 25/82 meeting held on 20.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Frusemide		1 Kg.	1.	Lasamide		0.910 kg	
			2.	Furfurylamine		1.207 kg		
			3.	Isopropyl Alcohol		1.00 kg		
RA concerned may take further necessary action as per above decision of NC.								

77	Case No.:19/29/82-ALC4/2011		Party Name:ANUH PHARMA LTD.	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00818/AM12/		RLA File :03/94/040/00448/AM12/	Lic.No/Date:0310654715 20.09.2011	Defer Date:15.11.2011
	Decision :Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.				

78	Case No.:12/29/82-ALC4/2011		Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00811/AM12/		RLA File :03/94/040/00530/AM12/	Lic.No/Date:0310655109 21.09.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.				

79	Case No.:18/29/82-ALC4/2011		Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.		Meet No/Date:29/82-ALC4/2011 18.10.2011		Status:Case Approved					
	HQ File :01/82/050/00817/AM12/		RLA File :03/94/040/00431/AM12/		Lic.No/Date:0310655118 21.09.2011							
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/118/2007-Ch.III dated 03.04.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-											
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr></table>								Export product	Exp. Qty.	Sl.No.	Import items
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed								

	Behenamide	1 Kg.	1.	Behenic Acid	1.11 kg
RA concerned may take further necessary action as per above decision of NC.					

80	Case No.:8/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00807/AM12/	RLA File :03/94/040/00535/AM12/	Lic.No/Date:0310655402 22.09.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			

81	Case No.:1/29/82-ALC4/2011	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2011 18.10.2011	Status:Case Deferred
	HQ File :01/82/050/00800/AM12/	RLA File :03/95/040/00325/AM12/	Lic.No/Date:0310657295 30.09.2011	Defer Date:15.11.2011
	Decision : Committee decided to defer case for 15.11.2011 for comments of Department of Pharmaceuticals.			